

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 209
(IB)-1028(PB)/2019

IN THE MATTER OF:

Sh. Atul Vasisht

.... Applicant/petitioner

v.

M/s. Sunshine Trade Tower Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Pankaj Paliwal & Mr. Ajay Kumar, Advs.

For the Respondent(s):

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ORDER

In view of the judgment rendered in the case of Writ Petition (Civil) No. 43 of 2019 (*Pioneer Urban Land & Infrastructure Pvt. Ltd. v. Union of India*) decided on 09.08.2019 by the Hon'ble Supreme Court an additional affidavit is required to be filed and thereafter arguments would be advanced so that the matter may be decided in the light of the law laid down by the Hon'ble Supreme Court in the aforesaid judgment. The needful shall be done within a week with a copy in advance to the counsel opposite.

List for arguments on 13.09.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)